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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.595/96

Date of Order: 21-5-96

BETWEEN:

L.V.R.MehanaRao

.. Applicant.

A N D

1. The General Manager, S.E.Rly.,  
Garden Reach, Calcutta - 43.
2. Chief Mechanical Engineer, S.E.Rly.,  
Garden Reach, Calcutta - 43.
3. Chief Personnel Officer, S.E.Rly.,  
Garden Reach, Calcutta - 43.
4. Divisional Railway Manager, S.E.Rly.,  
Waltair.
5. Senior ~~Divisional~~ Mechanical Engineer,  
S.E.Rly., Waltair.
6. Sri G.A.Sreenivas, Assistant Mechanical  
Engineer(Probationer), S.E.Rly., Waltair... Respondents.

— — —

Counsel for the Applicant

.. Mr.A.S.Rama Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

— — —  
J U D G E M E N T —

X As per Hon'ble Shri H.Rajendra Prasad, Member (Admn.) X

— — —

It is seen that the applicant had made a representation on 29.4.96 to the General Manager, S.E.Railway, projecting certain personal difficulties in connection with the impugned transfer. It is for <sup>the</sup> concerned authorities to look into his grievance and take a decision keeping in view his difficulties as also the interests and exigencies of administration. It is not possible for this Tribunal to interfere in cases of routine transfer such as the present one.

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shall,

2. The Respondent No.1, therefore, have necessary steps initiated to get the said representation examined, to take a decision and to communicate a suitable order, within 3 weeks from today, if a reply has not already been issued to the applicant in the meanwhile.

3. The orders passed by the General Manager shall be binding on the applicant. The operation of the order (A-1) is suspended for 3 weeks to facilitate disposal of the applicant's representation, if the same has not already disposed of.

4. The O.A. is disposed of thus at the admission stage. No costs.

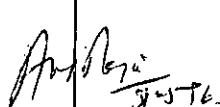
5. A copy of the OA may go to Respondent No.1 along with these orders.

  
( H. RAJENDRA PRASAD )  
Member (Admn.)

Dated: 21st May, 1996

( Dictated in Open Court )

sd

  
Deputy Registrar (G)

O.A. 595/96.

To

1. The General Manager, SE Rly,  
Garden Reach, Calcutta-43. } along with one copy.
2. The Chief Mechanical Engineer, S.E.Rly,  
Garden Reach, Calcutta-43.
3. The Chief Personnel Officer, S.E.Rly,  
Garden Reach, Calcutta-43.
4. The Divisional Mechanical Engineer, SE Rly, Waltair.
5. One copy to Mr. A.S.Rama Rao, Advocate, CAT.Hyd. (5) The Senior Divisional Mechanical Engineer, SE Rly Waltair.
6. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy for duplicate file.

pvm

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

Dated: 21-5-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in  
O.A.No. 595/96

T.A.No. (w.p.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs..

pvm

C/c

No Spare Copy, Final copy of all the  
copies sent to the parties.

Final Copy

Central Administrative Tribunal  
HYDERABAD

10 JUN 1996 New

Hyderabad, Andhra Pradesh